

**Central Administrative Tribunal, Jabalpur Bench, Jabalpur****Original Application No. 109 /2004****Jabalpur, this the 4th day of November, 2004**

**Hon'ble Shri M.P.Singh, Vice Chairman  
Hon'ble Shri Madan Mohan , Juidicial Member**

1. Tanveen Akhtar  
S/o Sheri Abdul Khan  
Date of birth 01.05.69  
Avid Khan LIG-02, New Anand Nagar  
Adhartal Jabalpur.
2. Sanjay Sahu  
S/o Sheri Sheri P.Sahu,  
Date of Birth 01.07.69,  
MIG-II Sri Parish Shahi Naka,  
Garha, Jabalpur .
3. Sanjay Singh,  
Sheri Vijay Singh,  
Date of Birth 03.08.69,  
Sharda Coloney, New Kanchanpur,  
Adhartal, Jabalpur.
4. Naveen Parkas,  
S/o Sheri Ram Dularay,  
Date of Birth 08.06.71,  
2470, Gandhi Nagar,  
New Lanchanpur, Adhartal,  
Jabalpur.
5. Rajkumar Tiwari,  
Sheri Arjun Lal Tiwari,  
Date of Birth 01.04.69,  
70 Badi Ukhari, Jabalpur.
6. Gopal P. Kori,  
S/o Sheri Dhalchand,  
Date of Birth 01.08.66,  
70, Azad Choiwk, Gorakhpur,  
Jabalpur.

**Applicants** (By Advocate – Shri S.Paul)

:: 2 ::

Versus

1. Union of India,  
through its Secretary  
Ministry of Defence  
New Delhi.

2. The Chairman  
Ordnance Factory Board  
10-A SK Bose Marg  
Kolkata.

3. The General Manager  
Gun Carriage Factory  
Jabalpur.

Respondents

(By Advocate –Shri Om Namdeo)

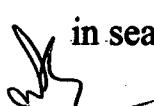
ORDERBy M.P.Singh, Vice Chairman –

By filing this OA the applicant has sought the following main reliefs :-

“(ii) Upon holding that the action of the respondents in not calling the applicants for selection on semi-skilled post is bad in law runs contrary to legal position, command the respondents to consider the applicants also for the selection in question and on selection they be given all consequential benefits as per the judgment of Apex Court in UPSRTC’s case.

(iii) That the applicants be directed to be considered to be considered and appointed on a semi-skilled post in the impugned selection with all consequential benefits including seniority, arrears of pay and increment etc.”

2. The brief facts of the case are that the respondents have notified certain posts of semi-skilled to be filled up in the Gun Carriage Factory, Jabalpur. The applicants have applied for the same. The Tribunal vide its order dated 20.2.2004 had directed the respondents to permit the applicants to appear in the test held for the aforesaid posts of semi skilled and the result of their selection be kept in sealed cover.



3. The learned counsel for the applicants submits that till now the respondents have not made any selection. He states that he will feel satisfied if the applicants are permitted to file a representation before the respondents and the respondents are directed to consider and decide the same before finalizing the selection of semi-skilled worker post. The learned counsel for the respondents has no objection.

4. Accordingly we direct the applicants to file a detailed representation to the respondents within 10 days from the date of receipt of a copy of this order. If the applicants comply with this order, the respondents are directed to consider the representation of the applicants and take a decision before finalizing the selection by passing a detailed reasoned and speaking order. The OA is disposed of in above terms. No costs.

(Madan Mohan )  
*Judicila Member*

  
(M.P.Singh)  
*Vice Chairman*

कृठंगन में वो/व्या..... नामांकुरु, दि.....  
 ये गिरितिविषय अन्य विषयों—  
 (1) शरीरा, जल व वायुमंडल का एवं उनके विवरण, जलांकुरु  
 (2) आ दूध, दूध की विधि, दूध का विवरण, दूध का उत्तराल S. Paul  
 (3) वायुमंडल की विधि, वायुमंडल का विवरण, वायुमंडल का उत्तराल (Our Name) ed  
 (4) वायुमंडल, दूध, दूध की विधि, दूध का विवरण, दूध का उत्तराल  
 शुद्धता एवं अवश्यक वायंगमाणी देखु  
 शुद्धता एवं अवश्यक वायंगमाणी देखु

Issued  
On 9-11-09  
BB